

- (b) Review by Government on the working of the above Board.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 4763/16/16]

- III. A copy (in English and Hindi) of the Outcome Budget for the year 2016-17, in respect of the Ministry of Petroleum and Natural Gas.

[Placed in Library. *See* No. L.T. 4765/16/16]

Report and Accounts (2012-13 and 2013-14) of National Dope Testing Laboratory, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, on behalf of my colleague, Shri Sarbananda Sonowal, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Dope Testing Laboratory (NDTL), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Laboratory.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. *See* No. L.T. 4788/16/16]
- (ii) (a) Annual Report and Accounts of the National Dope Testing Laboratory (NDTL), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Laboratory.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. *See* No. L.T. 4789/16/16]

Notifications of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई पार्थिभाई चौधरी): महोदय, मैं राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 26 के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (1) S.O. 149 (E), dated the 16th January, 2016, appointing Shrimati Surva Ghosh, Chief Judge, City Sessions Court, Calcutta, as the Judge to preside over the Special Court for the State of West Bengal except the Districts of Darjeeling, Jalpaiguri and Cooch Behar.

- (2) S.O. 398 (E), dated the 8th February, 2016, appointing Shri Vijay Venkatarao Patil, City and Additioinal Sessions Judge Greater Bombay as the Judge to preside over the Special Court for the State of Maharashtra.
- (3) S.O. 399 (E), dated the 8th February, 2016, appointing Shri Kishore Kumar, (District Judge), Presiding Officer, Designated Court under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorism Acts (TADA/POTA) (3rd Additional District and Sessions Judge), at Jammu to preside over the Special Court for the State of Jammu and Kashmir.
- (4) S.O. 400 (E), dated the 8th February, 2016, appointing Shri Salam Imocha Singh District and Sessions Judge, Manipur, East Imphal to preside over the Special Court for the State of Manipur.
- (5) S.O. 1097 (E), dated the 15th March, 2016, amending Notification No. S.O. 952 (E), dated the 29th April, 2011, to substitute certain entry in the original Notification. [Placed in Library. For (1) to (5) See No. L.T. 4793/16/16]

I. Notifications of the Ministry of Home Affairs

II. Report and Accounts (2014-15) of the National Foundation for Communal Harmony, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU): Sir, I lay on the Table:—

- I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-clause (2) of Section 2 of the Foreigners Order, 1948:—
 - (1) S.O. 1816 (E), dated the 6th July, 2015, appointing Commissioner of Police, Siliguri, as the "Civil Authority" for the purpose of the Foreigners Order 1948 for the Immigration Check Post located at Phulbari in the jurisdiction of Government of West Bengal with effect from 06.06.2015.
 - (2) S.O. 1818 (E), dated the 6th July, 2015, appointing Foreigners Registration Officer, Madurai District, as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at Madurai Airport in the jurisdiction of Superintendent of Madurai District with effect from 01.09.2012.
 - (3) S.O. 1505 (E), dated the 8th June, 2015, appointing Supereintendent of Police, Lakshadweep U.T., as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at Agatti and Minicoy Islands in the jurisdiction of Lakshadweep U.T. with effect from 30.06.2015.